

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

117. C.P. 32/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **09.07.2024**

NAME OF THE PARTIES: Kirti Dhanpal Bhawsar

V/s.

Registrar of Companies Mumbai

**Appearance**

For Petitioner: CS. Keta Chheda

For AROC Mumbai: Ms. Jyotsna

SECTION 441 OF THE COMPANIES ACT, 2013

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

In C.P. No. 32 of 2023, CS. Keta Chheda who is partner in the firm Chirag Shah whose Vakalatnama is on record. She has instructions to withdraw the present petition. Accordingly, C.P. is **dismissed** as **withdrawn**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
---Saharukh---

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)